

# राजपत्र, हिमाचल प्रदेश

## हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 09 अक्तूबर, 2025 / 17 आश्विन, 1947

### हिमाचल प्रदेश सरकार

### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

### **NOTIFICATION**

Dated, the 20th September, 2025

No. HHC/Admn.6 (23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H. P. Financial Rules, 2009 has been pleased to 147-স্যাস্থ্য / 2025–09–10–2025 (6469)

declare the Civil Judge-*cum*-JMFC (2), Ghumarwin as Drawing and Disbursing Officer in respect of the Courts of Senior Civil Judge-*cum*-ACJM, Ghumarwin and Civil Judge-*cum*-JMFC (3), Ghumarwin and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Courts under Major head "2014 Administration of Justice" till Ms. Monika Sombal, Sr. Civil Judge-*cum*-ACJM, Ghumarwin joins her duty.

Вус	rder
	Sd/
Registrar Gen	eral

### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

### **NOTIFICATION**

Dated, the 22nd September, 2025

**No. HHC/GAZ/14-283/2005-I.**—Hon'ble the Chief Justice has been please to grant *ex-post facto* sanction of 04 days commuted leave *w.e.f.* 25-08-2025 to 28-08-2025, in favour of Shri Harmesh Kumar, Additional District and Sessions Judge, Kinnaur at Rampur Bushahr, H.P.

Certified that Shri Harmesh Kumar had joined the same post and at the same station from where he proceeded on leave after the expiry of the above leave period.

Also certified that Shri Harmesh Kumar would continue to hold the post of Additional District and Sessions Judge, Kinnaur at Rampur Bushahr, but for his proceeding on leave for the above period.

By order		
Sd/- Registrar General.		

### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

### **NOTIFICATION**

Dated, the 24th September, 2025

**No. HHC/GAZ/14-252/2002-I.**—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 02 days commuted leave for 28-08-2025 to 29-08-2025, in favour of Shri Vivek Sharma, Principal Judge, Family Court, Shimla, H.P.

Certified that Shri Vivek Sharma had joined the same post and at the same station from where he proceeded on leave after the expiry of the above period of leave.

Also certified that Shri Vivek Sharma would have continued to hold the post of Principal Judge, Family Court, Shimla, but for his proceeding on leave for the above period.

By order,	
Sd/- Registrar General.	

### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

#### OFFICE ORDER

Dated, the 24th September, 2025

**No. HHC/Estt.6(73)/2008-IV.**—Hon'ble the Chief Justice has been pleased to accept the resignation tendered by Ms. Pallavi Thakur, Law Clerk-*cum*-Research Assistant of the choice of Hon'ble Mr. Justice Sushil Kukreja, Judge, with effect from the forenoon of 19-09-2025.

By order,	
Sd/- Registrar General.	

### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

#### **CORRIGENDUM**

Dated, the 24th September, 2025

No. HHC.Secy.1/2019.—In partial modification of Notice dated 6-11-2023 issued regarding joining the Court proceedings through Video Confrencing/hybrid mode of hearing, using requisite links created in this Hon'ble High Court by the learned Advocates, litigants and public at large, henceforth only the learned Advocates and litigants concerned in the particular case will be permitted to join the Court proceedings through V.C.

2. Concerned Court staff will inform the Technical Manpower manager the V.C. regarding the Learned Advocates or litigants who are to be admitted to, or removed from the V.C. session during the Court proceedings. The Court Staff are ordered to be added as a V.C. participant for proper monitoring of the V.C. sessions.

3. It is further directed that any individual desirous of joining V.C. must inform the concerned Court staff any time after the generation of the Cause List, but **not later than 9.30 A.M. on the day of listing of the case**. The Learned Advocates appearing through V.C. shall display their names **by prefixing "Adv."** and the litigants shall display their names along with the case number.

Sd/-

NUM Muma (REGISTRAR (JUDICIAL)

### ब अदालत कार्यकारी दण्डाधिकारी कल्पा, जिला किन्नौर (हि0 प्र0)

मुकद्दमा नं0 : 80 / 2025

तारीख रजुआ: 26-09-2025

Sadhna Kumari d/o Late Ganga Ram, r/o V.P.O. & Tehsil Kalpa, District Kinnaur (H.P.).

बनाम

- 1. आम जनता,
- 2. लोकल रजिस्ट्रार जन्म एवं मृत्यु पंजीकरण कल्पा, तहसील कल्पा, जिला किन्नौर (हि0 प्र0)

विषय.——प्रार्थिया का नाम व जन्म तिथि ग्राम पंचायत कल्पा के जन्म पंजीकरण रजिस्टर में दर्ज करवाये जाने बारे अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म पंजीकरण करने बारे।

हर खास व आम जनता को बजिरया इश्तहार के माध्यम से सूचित किया जाता है कि Sadhna Kumari d/o Late Ganga Ram, r/o V.P.O. & Tehsil Kalpa, District Kinnaur (H.P.) ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन—पत्र मय शपथ—पत्र बजिरया जिला रिजिस्ट्रार (मुख्य चिकित्सा अधिकारी) जिला किन्नौर के माध्यम से प्रस्तुत किया है कि उसका जन्म 23—03—1969 को गांव कल्पा में हुआ है तथा अज्ञानतावश प्रार्थिया ने अपना जन्म पंजीकरण ग्राम पंचायत कल्पा के जन्म पंजीकरण रिजस्टर में दर्ज नहीं करवाया है, अब प्रार्थिया अपना नाम व जन्म तिथि ग्राम पंचायत कल्पा के जन्म पंजीकरण रिजस्टर में दर्ज करवाना चाहती है, इस बारे आदेश जारी करने का अनुरोध किया है।

अतः ग्राम पंचायत कल्पा, तहसील कल्पा, जिला किन्नौर व गांव कल्पा की आम जनता को बजिरया इश्तहार के माध्यम से सूचित किया जाता है कि यदि Sadhna Kumari d/o Late Ganga Ram, r/o V.P.O. & Tehsil Kalpa, District Kinnaur (H.P.) का जन्म 23–03–1969 को ग्राम पंचायत कल्पा, कल्पा गांव में हुआ है का पंजीकरण ग्राम पंचायत कल्पा के जन्म पंजीकरण रिजस्टर में दर्ज करने बारे कोई आपित हो तो वह दिनांक 27–10–2025 या इससे पूर्व अदालत में हाजिर आकर अपना एतराज पेश कर सकता है इसके उपरान्त कोई भी उजर /एतराज जेरे समायत न होगा तथा प्रार्थिया के जन्म पंजीकरण के आदेश पारित कर सम्बन्धित सचिव ग्राम पंचायत के लोकल रिजस्ट्रार / पंचायत सचिव को अनुपालना हेतु आदेश भेज दिये जायेंगे।

आज दिनांक 27-09-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी, कल्पा, जिला किन्नौर (हि0 प्र0)।

### In the Court of Executive Magistrate Anni, District Kullu, H.P.

Geeta Devi .. Applicant.

Versus

General Public ... Respondent.

Subject.—Notice under section 13(3) of Birth & Death Registration Act, 1969.

Smt. Geeta Devi d/o Shri Narayan Dass, r/o Village Gohanti, P.O. Gad, Tehsil Anni, District Kullu, H.P. has moved an application through the office of District Registrar (B&D)-cum-Chief Medical Officer Kullu, Distt. Kullu (H.P.) accompanying with an affidavit stating that the birth event of hirself born on 01-01-1978, has not been entered in the record of Gram Panchayat Bakhnao.

Hence, the general public is hereby made aware through this notice that if any person or relatives have any objection regarding entering birth event of the applicant born on 01-01-1978 in the Panchayat record of Gram Panchayat Bakhnao, he/she/they may file his/her/their objection on or before 25-10-2025 before this court. In case of non-filing of any objection, the *exparte* order will be passed.

Given under my seal and signature on this 25th of September, 2025.

Seal. Sd/-

Executive Magistrate, Anni, District Kullu, H.P.

### In the Court of Executive Magistrate Anni, District Kullu, H.P.

Jai Singh . . Applicant.

Versus

General Public . . Respondent.

Subject.—Notice under section 13(3) of Birth & Death Registration Act, 1969.

Sh. Jai Singh s/o Shri Puran Chand, r/o Village Chanda Draun, P.O. Jaon, Tehsil Anni, District Kullu, H.P. has moved an application through the office of District Registrar (B&D)-cum-Chief Medical Officer Kullu, Distt. Kullu (H.P.) accompanying with an affidavit stating that the birth event of his daughter Anita Soni born on 15-02-2010 has not been entered in the record of Gram Panchayat Buchhair.

Hence, the general public is hereby made aware through this notice that if any person or relatives have any objection regarding entering birth event of the applicant's daughter Anita Soni born on 15-02-2010 in the Panchayat record of Gram Panchayat Buchhair, he/she/they may file his/her/their objection on or before 27-10-2025 before this court. In case of non-filing of any objection, the *ex-parte* order will be passed.

Given under my seal and signature on this 26th of September, 2025.

Seal.

Sd/
Executive Magistrate,

Anni, District Kullu, H.P.

\_\_\_\_\_

### In the Court of Executive Magistrate Anni, District Kullu, H.P.

Jai Singh . . . Applicant.

Versus

General Public ... Respondent.

Subject.—Notice under section 13(3) of Birth & Death Registration Act, 1969.

Sh. Jai Singh s/o Shri Puran Chand, r/o Village Chanda Draun, P.O. Jaon, Tehsil Anni, District Kullu, H.P. has moved an application through the office of District Registrar (B&D)-cum-Chief Medical Officer Kullu, Distt. Kullu (H.P.) accompanying with an affidavit stating that the birth event of his daughter Anu Soni born on 26-04-2008 has not been entered in the record of Gram Panchayat Buchhair.

Hence, the general public is hereby made aware through this notice that if any person or relatives have any objection regarding entering birth event of the applicant's daughter Anu Soni born on 26-04-2008 in the Panchayat record of Gram Panchayat Buchhair, he/she/they may file his/her/their objection on or before 27-10-2025 before this court. In case of non-filing of any objection, the *ex-parte* order will be passed.

Given under my seal and signature on this 26th of September, 2025.

Seal. Sd/-

Executive Magistrate, Anni, District Kullu, H.P.

\_\_\_\_\_

### In the Court of Special Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.)

- 1. Sh. Tika Tamang s/o Sh. Palji Tamang, r/o Village Kachnikoot, P.O. Vashisht, Tehsil Manali, District Kullu (H.P.).
- 2. Ms. Mala Devi d/o Sh. Dinu Nath, r/o Village Kachnikoot, P.O. Vashisht, Tehsil Manali, District Kullu (H.P.).

Versus

### General Public

Subject.—Notice under Special Marriage Act.

Sh. Tika Tamang s/o Sh. Palji Tamang, r/o Village Kachnikoot, P.O. Vashisht, Tehsil Manali, District Kullu (H.P.) and Ms. Mala Devi d/o Sh. Dinu Nath, r/o Village Kachnikoot, P.O. Vashisht, Tehsil Manali, District Kullu (H.P.) have filed an application alongwith the affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 28-09-2021 and requested to registered the same under Special Marriage Act, before taking further action in the said application, objection from the general public are invited for the registration of this marriage through this notice, that if anyone has any one has any objection regarding the registration of this marriage under Special Marriage Registration Act, they can file their objection personally or in writing before the court of the undersigned within 30 days from the publication of this notice.

Issued under my hand and seal of the court today on 29th September, 2025.

Seal.

Sd/-(RAMAN KUMAR SHARMA), Marriage Officer-cum-SDM, Manali, District Kullu (H.P.).

### ब अदालत कार्यकारी दण्डाधिकारी, तहसील लाहौल, जिला लाहौल स्पीति (हि0प्र0)

मिसल नं0 : 06 / 2025 तिथि मरज्आ : 16-09-2025 तिथि फैसला : 11-9-2025

उनवान मुकद्दमा : अधीन धारा 13(3) जन्म / मृत्यु पंजीकरण बारे।

सिद्धार्थ पुत्र स्व0 श्री देवी सिंह, गांव रांगबे, डाकघर लोट, तहसील लाहौल, जिला लाहौल एवं स्पीति।

बनाम

आम जनता प्रत्यार्थी।

विषय.—– अधीन धारा 13(3) जन्म / मृत्यु पंजीकरण बारे।

सिद्धार्थ पुत्र स्व0 श्री देवी सिंह, गांव रांगबे, डाकघर लोट, तहसील लाहौल, जिला लाहौल एवं स्पीति की ओर से शपथ—पत्र सिहत (बराये मृत्यु तिथि पंजीकरण) District Registrar (D&B)-cum-Chief Medical Officer, District L&S at Keylong के कार्यालय पत्र संख्या HFW-LSP/ST (B&D) 2025/-3799 3800, dated 08-09-2025 के माध्यम इस कार्यालय को दिनांक 16—09—2025 को प्राप्त हुआ है, जिसमें प्रार्थी सिद्धार्थ ने शपथ—पत्र व अन्य दो गवाहों के शपथ—पत्र, रिपोर्ट उप—प्रधान ग्राम पंचायत वारपा व पंचायत सिचव ग्राम पंचायत वारपा सिहत निवेदन किया है कि मेरी दादी टशी यंगजोम की मृत्यु दिनांक 11—09—2018 को हमारे निवास स्थान रांगबे में हुई है, जानकारी के अभाव के कारण मृत्यु पंजीकृत नहीं कर पाए और यही मेरी दादी की असली मृत्यु तिथि है।

अतः इस नोटिस द्वारा आम जनता एवं सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि किसी को प्रार्थी सिद्धार्थ पुत्र स्व0 श्री देवी सिंह, गांव रांगबे, डाकघर लोट, तहसील लाहौल, जिला लाहौल एवं स्पीति की दादी की मृत्यु तिथि 11–09–2018 ग्राम पंचायत वारपा, तहसील लाहौल, जिला लाहौल स्पीति के जन्म/मृत्यु रजिस्टर में दर्ज करने में कोई उजर/एतराज हो तो वह इस अदालत में दिनांक 26–10–2025 तक असालतन व वकालतन हाजिर आकर अपना एतराज पेश कर सकता है। अन्यथा मुताबिक रिपोर्ट पंजीयक जन्म एवं मृत्यु एवं जिला मुख्य चिकित्सा अधिकारी, जिला लाहौल स्पीति के कार्यालय से प्राप्त संलग्न दस्तावेजों व शपथपत्र के आधार पर आवेदक सिद्धार्थ की दादी टशी यंगजोम की मृत्यु तिथि 11–09–2018 ग्राम पंचायत वारपा, तहसील लाहौल, जिला लाहौल स्पीति में दर्ज करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 26-09-2025 को हमारे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी, तहसील लाहौल, जिला लाहौल एवं स्पीति, हिमाचल प्रदेश।

\_\_\_\_\_

### Office of the Sub-Divisional Magistrate Arki, District Solan (H. P.)

Case No. 36/2024

Date of Institution 25-09-2025

Date of Decision 24-10-2025

Sh. Paras Ram Garg s/o Sh. Lakshmi Ram, r/o Village Gharno, P.O. Bakhalag, Tehsil Arki, District Solan, Himachal Pradesh . . . *Applicant*.

Versus

General Public

. . Respondent.

Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.

### **Proclamation**

Sh. Paras Ram Garg s/o Sh. Lakshmi Ram, r/o Village Gharno, P.O. Bakhalag, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his son Susheel Garg was born on 07-10-1984 at Village Gharno, but his birth has not been entered in the records of Gram Panchayat Bakhalag, Tehsil Arki, District Solan (H.P.) as per the Non availability certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Bakhalag, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for registration of delayed birth event of Sh. Susheel Garg may submit their objections in writing to this office on or before 24-10-2025 at 10.00 A.M. failing which no objection will be entertained afterwards.

Given under my hand and seal of this office on this 25th day of September, 2025.

Seal.

Sd/-

Sub-Divisional Magistrate, Arki, District Solan (H.P.).

### GENERAL ADMINISTRATION DEPARTMENT

### **NOTIFICATION**

Dated, the 8th October, 2025

**No. GAD-B(F)4-2/2025.**—In continuation of this Department Notification of even number dated 23-08-2025 the Governor, Himachal Pradesh is pleased to nominate the following as non-official members in the **H.P. Rajput Kalyan Board** with immediate effect:—

- 1. Sh. Karnail Singh Rana, Retd. BPEO, r/o Village Sugari, P.O. Dhullara, Tehsil Sihunta, Distt. Chamba, H.P.
- 2. Sh. Roshan Singh, Advocate, V.P.O. Bagdhar, Tehsil Dalhousie, Distt. Chamba, H.P.
- 3. Sh. Partap Singh Patyal s/o Late Sh. Beli Ram, V.P.O. Bartan, Tehsil Nadaun, Distt. Hamirpur.
- 4. Smt. Urmila Thakur w/o Late Sh. Kartar Chand, Vill. Dehi, P.O. Rangas, Tehsil Nadaun, Distt. Hamirpur (H.P).
- 5. Capt. Rattan Chand s/o Sh. Khemdu Ram, Vill. Plasi, P.O. Rangas, Tehsil Nadaun, Distt. Hamirpur (H.P).

By order, Sd/-Secretary (GAD).

नगर निगम शिमला

### सार्वजनिक सूचना

हिमाचल प्रदेश नगर निगम अधिनियम, 1994 की धारा 226(1) के अंतगर्त सूचना

संख्या निशि / संयु0 आ0 / 7141 /  $\frac{1}{90}$  / 2023—2673. — जबिक मौहाल रामनगर, तहसील शिमला (शहरी), जिला शिमला, हि0प्र0 में खसरा नम्बर 992/703/1 में 2.75 वर्ग मीटर, खसरा नम्बर 993/703/1 में 10.00 वर्ग मीटर, खसरा नम्बर 995/703/1 में 11.00 वर्ग मीटर, खसरा नम्बर 996/703/1 में 12.50 वर्ग मीटर, खसरा नम्बर 705/1 में 42.80 वर्ग मीटर, खसरा नम्बर 706 में 58.82 वर्ग मीटर, खसरा नम्बर 708 में 69.17 वर्ग मीटर, खसरा नम्बर 707 में 98.81 वर्ग मीटर, खसरा नम्बर 710/1 में 4.50 वर्ग मीटर, खसरा नम्बर 729/1 में 12.75 वर्ग मीटर, खसरा नम्बर 12.75

खसरा नम्बर 744 में 93.04 वर्ग मीटर, खसरा नम्बर 766 में 94.49 वर्ग मीटर, खसरा नम्बर 772 में 91.28 वर्ग मीटर, खसरा नम्बर 774 में 54.90 वर्ग मीटर, खसरा नम्बर 1003/765/1 में 10.00 वर्ग मीटर, खसरा नम्बर 1002/765/1 में 17.04 वर्ग मीटर, खसरा नम्बर 1135/732 में 32.81 वर्ग मीटर, 1136/732 में 25.24 वर्ग मीटर, खसरा नम्बर 1102/728/1 में 12.25 वर्ग मीटर, खसरा नम्बर 981/781/1 में 8.50 वर्ग मीटर, खसरा नम्बर 982/781/1 में 11.00 वर्ग मीटर, खसरा नम्बर 983/781/1 में 1.80 वर्ग मीटर, खसरा नम्बर 370 में 07.36 वर्ग मीटर, खसरा नम्बर 369 में 19.80 वर्ग मीटर, खसरा नम्बर 347/1 में 22.00 वर्ग मीटर, खसरा नम्बर 368 में 07.75 वर्ग मीटर, खसरा नम्बर 348 में 11.00 वर्ग मीटर, खसरा नम्बर 349/1 में 6.10 वर्ग मीटर, खसरा नम्बर 350 में 1.96 वर्ग मीटर, खसरा नम्बर 351 में 02.08 वर्ग मीटर, खसरा नम्बर 352/1 में 17.40 वर्ग मीटर, खसरा नम्बर 352/3 में 23.27 वर्ग मीटर. खसरा नम्बर 294 में 9.92 वर्ग मीटर. खसरा नम्बर 295 में 68.68 वर्ग मीटर. खसरा नम्बर 313 में 83.58 वर्ग मीटर, खसरा नम्बर 314 में 08.42 वर्ग मीटर, खसरा नम्बर 315 में 98.44 वर्ग मीटर, खसरा नम्बर 316 में 48.93 वर्ग मीटर, खसरा नम्बर 320 में 26.52 वर्ग मीटर, खसरा नम्बर 312/1 में 18.18 वर्ग मीटर, खसरा नम्बर 311/1 में 6.00 वर्ग मीटर, खसरा नम्बर 309/1 में 11.00 वर्ग मीटर, खसरा नम्बर 1162/304/1 में 27.00 वर्ग मीटर, खसरा नम्बर 1166/308/1 में 18.00 वर्ग मीटर, खसरा नम्बर 1229/1165/308/1 में 39.00 वर्ग मीटर, खसरा नम्बर 1217/308/1 में 66.20 वर्ग मीटर, खसरा नम्बर 1164/308/1 में 64.37 वर्ग मीटर, खसरा नम्बर 1221/308/1 में 49.50 वर्ग मीटर, खसरा नम्बर 1219/308/1 में 40.84 वर्ग मीटर, खसरा नम्बर 307/1 में 347.75 वर्ग मीटर, खसरा नम्बर 306/1 में 224.06 वर्ग मीटर की कुल लम्बाई आर0 डी0 0/225 से 0/810 मीटर, चौड़ाई 3.00 मीटर व कुल रक्बा 2335.10 वर्ग मी0 को सरकारी मिडिल स्कुल से दलोग, रामनगर, फागली वार्ड नम्बर 12 में विद्यमान सडक को सार्वजनिक रोगी मार्ग घोषित करने हेत् कार्यालय पृष्ठाकन संख्या निशि./ /.संयु आय7141/मु0/2023-2035 दिनांक 06.08.2025 के द्वारा हिमाचल प्रदेश नगर निगम अधिनियम, 1994 की धारा 226(2) के अन्तगर्त आपत्तियां प्राप्त करने के लिए सार्वजनिक नोटिस जारी किया गया था. जिसमें एक माह का समय दिया गया था।

और जबिक आपत्तियां दायर करने हेतु एक माह का समय पूर्ण हो गया है, और निष्चित अविध के भीतर किसी भूमि भवन स्वामी से इस मार्ग के अन्तगत आने वाली भूमि के लिए कोई भी आपत्तियां प्राप्त नहीं हुई है।/।

अतः मैं, भूपेन्द्र कुमार अत्री, आयुक्त, नगर निगम शिमलाएतद द्वारा हिमाचल प्रदेष नगर निगम अधिनियम,1994 की धारा 226(1) में दर्शीय गये प्रावधानों के अंतर्गत खसरा नम्बर 992/703/1 में 2.75 वर्ग मीटर, खसरा नम्बर 993/703/1 में 10.00 वर्ग मीटर, खसरा नम्बर 994/703/1 में 10.00 वर्ग मीटर, खसरा नम्बर 995/703/1 में 11.00 वर्ग मीटर, खसरा नम्बर 996/703/1 में 12.50 वर्ग मीटर, खसरा नम्बर 705/1 में 42.80 वर्ग मीटर, खसरा नम्बर 706 में 58.82 वर्ग मीटर, खसरा नम्बर 708 में 69.17 वर्ग मीटर, खसरा नम्बर 707 में 98.81 वर्ग मीटर, खसरा नम्बर 710/1 में 4.50 वर्ग मीटर, खसरा नम्बर 729/1 में 0.75 वर्ग मीटर, खसरा नम्बर 730/1 में 1.40 वर्ग मीटर, खसरा नम्बर 741 में 64.74 वर्ग मीटर, खसरा नम्बर 742 में 73.44 वर्ग मीटर, खसरा नम्बर 743 में 46.96 वर्ग मीटर, खसरा नम्बर 744 में 93.04 वर्ग मीटर, खसरा नम्बर 766 में 94.49 वर्ग मीटर, खसरा नम्बर 772 में 91.28 वर्ग मीटर, खसरा नम्बर 774 में 54.90 वर्ग मीटर, खसरा नम्बर 1003/765/1 में 10.00 वर्ग मीटर, खसरा नम्बर 1002/765/1 में 17.04 वर्ग मीटर, खसरा नम्बर 1135/732 में 32.81 वर्ग मीटर, 1136/732 में 25.24 वर्ग मीटर, खसरा नम्बर 1102/728/1 में 12.25 वर्ग मीटर, खसरा नम्बर 981/781/1 में 8.50 वर्ग मीटर, खसरा नम्बर 982/781/1 में 11.00 वर्ग मीटर, खसरा नम्बर 983/781/1 में 1.80 वर्ग मीटर, खसरा नम्बर 370 में 07.36 वर्ग मीटर, खसरा नम्बर 369 में 19.80 वर्ग मीटर, खसरा नम्बर 347/1 में 22.00 वर्ग मीटर, खसरा नम्बर 368 में 07.75 वर्ग मीटर, खसरा नम्बर 348 में 11.00 वर्ग मीटर, खसरा नम्बर 349/1 में 6.10 वर्ग मीटर, खसरा नम्बर 350 में 1.96 वर्ग मीटर, खसरा नम्बर 351 में 02.08 वर्ग मीटर, खसरा नम्बर 352/1 में 17.40 वर्ग मीटर, खसरा नम्बर 352/3 में 23.27 वर्ग मीटर, खसरा नम्बर 294 में 9.92 वर्ग मीटर, खसरा नम्बर 295 में 68.68 वर्ग मीटर, खसरा नम्बर 313 में 83.58 वर्ग मीटर, खसरा नम्बर 314 में 08.42 वर्ग मीटर, खसरा नम्बर 315 में 98.44 वर्ग मीटर, खसरा नम्बर 316 में 48.93 वर्ग मीटर, खसरा नम्बर 320 में 26.52 वर्ग मीटर, खसरा नम्बर 312/1 में 18.18 वर्ग मीटर, खसरा नम्बर 311/1 में 6.00 वर्ग मीटर, खसरा नम्बर 309/1 में 11.00 वर्ग मीटर, खसरा नम्बर 1162/304/1 में 27.00 वर्ग मीटर. खसरा नम्बर 1166/308/1 में 18.00 वर्ग मीटर. खसरा नम्बर

1229/1165/308/1 में 39.00 वर्ग मीटर, खसरा नम्बर 1217/308/1 में 66.20 वर्ग मीटर, खसरा नम्बर 1164/308/1 में 64.37 वर्ग मीटर, खसरा नम्बर 1221/308/1 में 49.50 वर्ग मीटर, खसरा नम्बर 1219/308/1 में 40.84 वर्ग मीटर, खसरा नम्बर 307/1 में 347.75 वर्ग मीटर, खसरा नम्बर 306/1 में 224.06 वर्ग मीटर की कुल लम्बाई आर0 डी00/225 से 0/810 मीटर, चौड़ाई 3.00 मीटर व कुल रक्बा 2335.10 वर्ग मी0 को सरकारी मिडिल स्कूल से दलोग, रामनगर, फागली वार्ड न0 12 तक विद्यमान सडक को सार्वजिनक रोगी वाहन मार्ग घोषित करता हूँ।

हस्ताक्षरित / –

आयुक्त,

दिनांक, 6 अक्तूबर, 2025

नगर निगम शिमला।

स्थान : शिमला

### CHANGE OF NAME

I, Pradeep Jalta s/o Sh. Sohan Singh, r/o Village Padautha, Tehsil Theog, Dhar (6), District Shimla (H.P.)-171226 declare that I have changed my minor daughter's name from Lavyana Jalta (Old Name) to Lavanya (New Name). All concerned please may note.

PRADEEP JALTA s/o Sh. Sohan Singh, r/o Village Padautha, Tehsil Theog, Dhar (6), District Shimla (H.P.).

### **CHANGE OF NAME**

I, Devinder Kumar s/o Sh. Kashmir Singh, Sub-Tehsil Aut, Chalauhati, District Mandi (H.P.) declare that in my Aadhar Card No. 8009 2211 0963 my name is wrongly entered as Devender Kumar, whereas my correct name is Devinder Kumar.

DEVINDER KUMAR s/o Sh. Kashmir Singh, Sub-Tehsil Aut, Chalauhati, District Mandi (H.P.)

### **CHANGE OF NAME**

I, Narender Kumar s/o Sh. Prakash Chand, r/o Village Kyari, Gajta (107), Tehsil Kotkhai, District Shimla, Darkoti (H.P.)-171202 declare that I have changed my minor daughter's name from Anaya (Old Name) to Aanya (New Name). All concerned please may note.

NARENDER KUMAR s/o Sh. Prakash Chand, r/o Village Kyari, Gajta (107), Tehsil Kotkhai, District Shimla, Darkoti (H.P.).

I, Palsy Topno s/o Sh. Ghasiya Topno, aged about 45 years, residing at Room No. 22, Fingas Catholic Club, Shimla (H.P.) with a permanent address at Jilingsira, Gumla, Jharkhand-835231declare that I have changed my minor son's name from Niklash Topno (Previous Name) to Nicholas Topno (New Name). All concerned please may note.

PALSY TOPNO s/o Sh. Ghasiya Topno, residing at Room No. 22, Fingas Catholic Club, Shimla (H.P.).

\_\_\_\_\_

### **CHANGE OF NAME**

I, Ravinder s/o Sh. Bishan Singh, VTC Kuthar (16), P.O. Kuthar, Sub-District Theog, District Shimla (H.P.) Pin-171226 declare that I have changed my name from Chola (Old Name) to Ravinder (New Name). All concerned please may note.

RAVINDER s/o Sh. Bishan Singh, VTC Kuthar (16),P.O. Kuthar, Sub-District Theog, District Shimla (H.P.).

### **CHANGE OF NAME**

I, Daxina Kumari d/o Sh. Bhagi Sukh wd/o Late Shri Laxman Kumar, r/o Village Themgarang, P.O. & Tehsil Sangla, District Kinnaur (H.P.) declare that in my Permanent Account Number (PAN) CNQPK8441 spelling of my name is incorrectly mentioned as Dakshina Kumari instead of my correct name Daxina Kumari. Also my father's name is incorrectly mentioned as Semjar instead of Bhagi Sukh.

DAXINA KUMARI d/o Sh. Bhagi Sukh wd/o Late Shri Laxman Kumar, r/o Village Themgarang, P.O. & Tehsil Sangla, District Kinnaur (H.P.).

I, Abdul Gani s/o Roshan Deen, r/o Village Mulshak, P.O. Bharanu, Tehsil Nerwa, District Shimla (H.P.) declare that I have changed my name from Gani (Previous Name) to Abdul Gani (New Name). All concerned please may note.

ABDUL GANI s/o Roshan Deen, r/o Village Mulshak, P.O. Bharanu, Tehsil Nerwa, District Shimla (H.P.).

### **CHANGE OF NAME**

I, Suman Rani w/o Sh. Ashok Kumar, r/o V.P.O. Thana, Tehsil Bamson Tauni Devi, District Hamirpur (H.P.) declare to correct my name from Suman Rani to Sumna Rani in my Aadhar Card. I shall be known as Sumna Rani for all purposes in future. All concerned please may note.

SUMAN RANI w/o Sh. Ashok Kumar, r/o V.P.O. Thana, Tehsil Bamson Tauni Devi, District Hamirpur (H.P.).

\_\_\_\_

### **CHANGE OF NAME**

I, Yash Tegta s/o Sh. Virender Singh, r/o V.P.O. Karasa, Tehsil Rohru, District Shimla (H.P.) declare that I have changed my name from Yeshvinder to Yash Tegta. Therefore it should be changed to Yash Tegta in my Aadhar Card, Educational and all concerned documents. All concerned please may note.

YASH TEGTA s/o Sh. Virender Singh, r/o V.P.O. Karasa, Tehsil Rohru, District Shimla (H.P.).

I, Amar Singh s/o Sh. Narsi, r/o Village Kiri, P.O. Sarion, Tehsil Theog, District Shimla (H.P.) declare that I have changed my name from Amru (Old name) to Amar Singh (New name). All concerned please note.

AMAR SINGH s/o Sh. Narsi, r/o Village Kiri, P.O. Sarion, Tehsil Theog, District Shimla (H.P.).

### **CORRECTION OF NAME**

I, Pinki d/o Prem Dassi, r/o Village Gaura, P.O. Dhar Gaura, Tehsil Rampur, District Shimla (H.P.) declare that my name in Aadhar Card is Pikri Devi, whereas in Panchayat records it is Pinki. Pinki name should be corrected.

PINKI d/o Prem Dassi, r/o Village Gaura, P.O. Dhar Gaura, Tehsil Rampur, District Shimla (H.P.).

### **CORRECTION OF NAME**

I, Jagat Singh s/o Shri Barua, r/o Village Achhoti, Tehsil Shillai, District Sirmaur (H.P.) declare that in my panchayat record & Aadhar Card, my name is wrongly entered as Jagtu. Whereas my correct name is Jagat Singh. Please note.

JAGAT SINGH s/o Shri Barua, r/o Village Achhoti, Tehsil Shillai, District Sirmaur (H.P.).

### **CORRECTION OF NAME**

I, Rajinder Singh s/o Jai Singh, r/o Village Khakhrona, P.O. Bouhar, Tehsil Nerwa, District Shimla (H.P.) declare that in Aadhar Card of my daughter her name is wrongly entered as Ashkita. Her correct name is Anshkita as per her other documents. Please correct her name in Aadhar Card as Anshkita. Please note.

RAJINDER SINGH s/o Jai Singh, r/o Village Khakhrona, P.O. Bouhar, Tehsil Nerwa, District Shimla (H.P.).

\_\_\_\_\_

### **CORRECTION OF NAME**

I, Anu (34) w/o Army No. 15702844N Rank NK Arvind Kumar, r/o Village Ismila, Bulandshahr Sarai, Chhabila (UP) presently residing at COY HQ Sec CHQ Unit 39, MDSR Holta Camp Palampur, District Kangra (H.P.) declare that my name recorded in my son (Amandeep Singh) school record is Anu Arvind is incorrect. My correct name is Anu which is recorded in my all official documents. Anu and Anu Arvind is one and the same lady. All concerned be noted.

ANU

w/o Army No. 15702844N Rank NK Arvind Kumar, r/o Village Ismila, Bulandshahr Sarai, Chhabila (UP). presently residing at COY HQ Sec CHQ Unit 39, MDSR Holta Camp Palampur, District Kangra (H.P.).

### **CHANGE OF NAME**

I, Dil Maya Pahari (New Name) s/o Jas Bir Sarki (38), Bagri Shimla, Theog (H.P.)-171220 declare that I have changed my name Kiran (Old Name) to Dil Maya Pahari (New Name). All concerned please note.

DIL MAYA PAHARI s/o Jas Bir Sarki, Bagri Shimla, Theog (H.P.).

### **CHANGE OF NAME**

I, Tak Bahadur BK (New Name) s/o Dile Kami, Village Rawala Kiar, Chemera (21), Shimla, (H.P.)-171202 declare that I have changed my name from Sher Bahadur Basnet (Old Name) to Tak Bahadur BK (New Name). All concerned please may note.

TAK BAHADUR BK s/o Dile Kami, Village Rawala Kiar, Chemera (21), Shimla (H.P.).

### **CHANGE OF NAME**

I, Chamku (New Name) c/o Partap Kothi, Himri (11), P.O. Himri, District Shimla (H.P.)-171202 declare that I have changed my name Maee Devi (Old Name) to Chamku (New Name). All concerned please may note.

CHAMKU c/o Partap Kothi, Himri (11), P.O. Himri, District Shimla (H.P.).

I, Nitin Rana s/o Sh. Ajeet Singh, r/o Village Chudrehr, P.O. Daroh, Tehsil Palampur, District Kangra (H.P.)-176092, do hereby solemnly declare that I have changed my name from Nitin Rana to Nitin for all purposes and records. Henceforth shall be known as Nitin only.

NITIN RANA s/o Sh. Ajeet Singh, r/o Village Chudrehr, P.O. Daroh, Tehsil Palampur, District Kangra (H.P.).

### **CHANGE OF NAME**

I, Tula Ram s/o Sh. Nanda, r/o Village Jandori, P.O. Pratha, Naraini, Tehsil Kasauli, District Solan (H.P.) declare that I have changed my minor daughter's name from Pooja to Kumari Pooja. All concerned please note for future.

TULA RAM s/o Sh. Nanda, r/o Village Jandori, P.O. Pratha, Naraini, Tehsil Kasauli, District Solan (H.P.).